

THE JAMMU AND KASHMIR CRIMINAL LAW
AMENDMENT (SECOND AMENDING) ACT, 1991

No. 33 OF 1991

[14th August, 1991.]

An Act further to amend the Jammu and Kashmir Criminal Law
Amendment Act, 1983.

BE it enacted by Parliament in the Forty-second Year of the Republic
of India as follows:—

1. (1) This Act may be called the Jammu and Kashmir Criminal
Law Amendment (Second Amending) Act, 1991.

Short
title
and
com-
mence-
ment.

(2) It shall be deemed to have come into force on the 16th day of
June, 1991.

2. In the Jammu and Kashmir Criminal Law Amendment Act, 1983
(hereinafter referred to as the principal Act), in section 4, in sub-
section (3), for the words "one year", the words "one year and six
months" shall be substituted.

Amend-
ment of
section 4.

3. (1) The Jammu and Kashmir Criminal Law (Amendment) Ordi-
nance, 1991 is hereby repealed.

Repeal
and
saving.

(2) Notwithstanding such repeal, anything done or any action taken
under the principal Act, as amended by the said Ordinance, shall be
deemed to have been done or taken under the principal Act, as amended
by this Act.

Jammu
and Kash-
mir Act
No. X of
1983.

Jammu
and Kash-
mir Ord.
1 of 1991.